

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

**FOR THE ATTENTION OF THE CREDITORS OF
VRG DIGITAL CORPORATION PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	VRG DIGITAL CORPORATION PRIVATE LIMITED
2	Date of incorporation of corporate debtor	13-08-2008
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67190MH2008PTC185792
5	Address of the registered office and principal office (if any) of corporate debtor	151, Wing A, Master Mind, Royal Palms, Aarey Milk S. No. 169, Goregoan East, Nr. Unit No. 26, MUMBAI 400 065
6	Insolvency commencement date in respect of corporate debtor	07-10-2019 (being the date of receipt of Order)
7	Estimated date of closure of insolvency resolution process	04-04-2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mukesh Khathuria IBBI/IPA-001/IP-P01216/2018-19/11925
9	Address and e-mail of the interim resolution professional, as registered with the Board	6B, 1105, Sapphire Heights, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai – 400101 khathuria@hotmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 3, 1st Floor, B wing, Sukh Sagar, Akurli Cross Road No. 1, Kandivali East, Mumbai – 400101 rp.vrgdigital@gmail.com
11	Last date for submission of claims	21-10-2019 (14 days from the date of intimation of Order to Insolvency Professional)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: ibbi.gov.in/home/downloads Physical Address: Office No. 3, 1st Floor, B wing, Sukh Sagar, Akurli Cross Road No. 1, Kandivali East, Mumbai – 400101

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VRG DIGITAL CORPORATION PRIVATE LIMITED** on **27-09-2019**.

The creditors of **VRG DIGITAL CORPORATION PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **21-10-2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims with proof are to be submitted as per following specified forms:

Form B:- For Claims by Operational Creditors Except Workmen and Employees

Form C:- For Claims by Financial Creditors

Form D:- For Claims by A Workman or An Employee

Form E:- For Claims by Authorised Representative of Workmen and Employees

Form F:- For Claims by Other Creditors.

Copy of the above Forms can be downloaded from website - ibbi.gov.in/home/downloads

Submission of false or misleading proofs of claim shall attract penalties.



Sd/
Mukesh Khathuria

Interim Resolution Professional
IBBI/IPA-001/IP-P01216/2018-19/1192

Date: 07-10-2019
Place: Mumbai